

पर पड़ेगा। यह जो डिमांड आपके सामने रखी गई है यह एक सप्लीमेंट्री डिमांड है, इट इज आनली दू सप्लीमेंट दि डिमांड... (ब्यवधान)...

फलतः जो इस वक्त जलमग्न है जिसके लिए आप कह रहे हैं कि पानी को उलटना चाहिए, उस पानी को निकालने के लिये प्रयास किया जाना चाहिये मेरे पास वह पूरी योजना नहीं है। पर मैंने प्रीति इसी वक्त कहा है कि उसकी जानकारी प्राप्त की जाये और ऐसी कोई योजना है तो उसको लागू किया, जाये नहीं है तो उसके बारे में विचार किया जाये।

मुझे विश्वास है कि इन शब्दों के बाद हमारे सभी भाई वही रक्षाबन्धन की भावना लेकर इस डिमांड को पास करेंगे।

श्री सरजू पांडे (गाजीपुर) बनर्जी साहब ने एक सवाल उठाया था कि नये टोट छरेगे या नहीं, उस के बारे में मंत्री जी का उत्तर नहीं आया।

MR CHAIRMAN I will put before the House the motion in regard to the supplementary demands for grants. The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President to defray the charges that will come in course of payment during the year ending the 31st day of March, 1974, in respect of the following demands entered in the second column thereof—

Demands Nos. 11, 28, 35, 38 and 39.

The motion was adopted

16.21 hrs.

EMPLOYEES' PROVIDENT FUNDS AND FAMILY PENSION FUND (AMENDMENT) BILL

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): Sir, I move*:

"That the Bill further to amend the Employees' Provident Funds and Family Pension Fund Act, 1952 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code, be taken into consideration."

Sir, the hon. Members have been emphasising several times the necessity of bringing amendments to the Employees' Provident Funds and Family Pension Fund Act and making the provisions of this enactment more stringent so that the employers who have to pay the provident fund do not easily get out and that the provisions may serve as a deterrent in order to see that the employers would obey the law and there would not be any defalcation as far as the monies that are due to the provident funds are concerned. The amending Bill is brought forward in this direction, and with your permission I shall place before the House the salient features of the Bill.

Under section 14 of the Employees' Provident Funds and Family Pension Fund Act, 1952, the penalties provided for defaults in the payment of provident fund dues are imprisonment upto six months or fine up to Rs 1,000 or both. The working of the Act and the Employees' Provident Funds Scheme has revealed that the present penal provisions of the Act and the Scheme are not effective in checking defaults in the payment of contributions to the Employees' Provident Fund or in the recovery of the dues on that account. The courts often take a lenient view of the defaults and award inadequate punishment. The result is that the amount of provident

*Moved with the recommendation of the President.

[Shri Raghunath Reddy]

fund arrears recoverable from the employers has been increasing. I may bring to the notice of the hon. Members that the arrears rose to Rs. 3.65 crores in 1956-1960. This amount gradually rose to Rs. 5.96 crores as on 31-3-1967. The figures of arrears as at the end of 1969-70, 1970-71, 1971-72 and 1972-73 are as under. On the 31st March, 1970, the arrears were of the order of Rs. 14.6 crores. The arrears stand at Rs. 14.49 on 31st March, 1971. On 31st March, 1972, they went up to Rs. 20.65 crores, and there is a slight reduction as far as the figures at the end of the 31st March, 1973 are concerned. They have come down to Rs. 19.60 crores.

The National Commission on Labour has recommended that in order to check the growth of arrears, penalties for defaults in payment of provident fund dues should be made more stringent and that the defaults should be made cognizable. In its 116th report presented to Parliament in April, 1970, the Estimates Committee has endorsed the recommendations made by the National Commission on Labour, and has further suggested that Government should consider the feasibility of providing compulsory imprisonment for certain offences under the Act. Accordingly, it is proposed to amend the Act to make the penal provisions more stringent and to make default in the payment of contribution by the employer a cognizable offence. The Bill provides for compulsory imprisonment in cases of defaults in payment of provident fund contributions and administration inspection charges.

Para 32(3) of the Employees' Provident Funds Scheme, 1952 provides that any sum deducted by an employer from the wage of an employee under the scheme shall be deemed to have been entrusted to him for the purposes of paying contributions in respect of which it was deducted. Prosecution have accordingly been launched under section 406/409 IPC

in certain cases against employers who deducted the provident fund contribution from the wages of the employees but failed to deposit it in the Employees' Provident Fund. In some cases, the courts have taken the view that no breach of trust within the meaning of section 405 of the IPC is involved in the matter. To make the position clear, it is proposed to make a specific provision in the IPC that any amount deducted on account of Provident Fund contribution by an employer from the employees' wages shall be deemed to be entrusted to him within the meaning of Section 405 of the IPC. In other words, by law this entrustment is given the status of fiduciary capacity and made to attract the provisions of the IPC under sections 405 and 409.

Under section 14B of the Act, damages not exceeding 25 per cent or the amount of arrears are at present recoverable from an employer who makes defaults in the payment of contributions to the fund or in the transfer of accumulations required to be transferred by him or in the payment of any charges payable under the Act or the Scheme or under any of the conditions specified under section 17 of the Act. In pursuance of the recommendation made by the Estimates Committee and on the analogy of Section 221 of the Income Tax Act, 1961, it is proposed to amend section 14B to provide that damages equal to the amount of arrears will be recoverable from the defaulting employers.

The National Commission on Labour has also recommended that arrears of provident fund should be made the first charge on the assets of an establishment at the time it is wound up. It is proposed to amend section 11 of the Act to provide that any amount due from an employer in respect of the employees' contribution (deducted from the wages of an employee) for a period of more than six months shall be deemed to be the first charge on the assets of the establishment and shall, notwithstanding anything con-

tained in any other law, be paid in priority to all other dues.

The power to sanction prosecutions under the Act now vests with the "appropriate Government" as defined in Section 2(a) of the Act. Hon. members will recall that several times the question has been raised as to why prosecution have not been launched and we were forced to answer it by saying that the appropriate Government in this regard is the State Government and if the State Government does not give sanction for prosecution as required under the enactment, it was not possible to conduct prosecution. The avoid this infirmity that exists now, it is proposed that under a notification issued under section 19 of the Act the power of the Central Government as "appropriate Government" to sanction prosecutions is also exercisable by the State Government concerned. It has been reported that in a number of cases, considerable delay takes place in sanctioning the prosecution and in some cases the recommendations of the Regional Provident Fund Commissioners for sanction of prosecutions are not accepted by the State Governments. The National Commission on Labour has recommended that the power to sanction prosecutions and issue recovery certificate should be vested in the Provident Fund authorities. In its 116th Report, the Estimates Committee has also observed that the Central and Regional Provident Fund Commissioners should have sufficient powers to issue the recovery certificates. It is accordingly proposed to amend the Act to empower the Provident Fund authorities to sanction prosecutions and to issue recovery certificates. It is also proposed that the power to levy damages under section 14B of the Act which is now exercised by the State Government may be vested in the Employees' Provident Fund Organisation. This will enable the organisation to deal effectively with the cases of defaults.

Sir, in deference to the recommendations of the Estimates Committee and the National Commission on

Labour and the suggestions made by hon. members from time to time, these amendments have been brought before the House in a moderate manner. Maybe some hon. members may not be satisfied with them and they would like the provisions to be more stringent. Nevertheless, this is a step forward in the right direction. I have no doubt that hon. members would support this Bill. With that hope, I move the Bill for the consideration of the House.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Employees' Provident Funds and Family Pension Fund Act, 1952 and to incorporate an explanatory provision connected therewith in section 405 of the Indian Penal Code, be taken into consideration."

श्री रमसिंह भाई वर्मा (इंदौर) जो प्राविडेंट फंड एक्ट के अन्दर सशोधन रखे गये हैं उन्हें मैं भ्रूरा और असतोपजनक मानता हूँ। जिस तरह से मूल कानून के अन्दर लूपहोल्स थे उसी प्रकार से इन अमेंडमेंट के अन्दर भी है। एक सीधी-सादी बात है, आपने कानून बनाया और आप उसके ट्रस्टी भी बन गये। मैं मानता हूँ ट्रस्टी से बड़ी और कोई गारण्टी नहीं होती और गांधी जी ने ट्रस्टीशिप के ऊपर ही ज्यादा जोर दिया है। आपने ट्रस्ट बना दिया और मजदूरों को यह गारण्टी भी दी कि प्रविडेंट फंड के कानून के अनुसार जितनी रकम आपकी काटी जायेगी उतनी ही मैनेजमेंट की ओर से उसमें मिलाई जायेगी वह अमूक शर्तों पर आपको मिलेगी। मैं निवेदन करना चाहता हूँ कि श्रमिकों ने तो उसका सेन्ट परसेन्ट पालन किया लेकिन उद्योग-पतियों ने नहीं किया। उद्योगपतियों ने पालन नहीं किया इसका ही नहीं किन्तु इस प्राविडेंट फंड के बारे में कितने ही श्रमिकों की लड़कियां कुंवारी रह गईं और समय पर उनकी शादी नहीं हो पाई क्योंकि कानून के अर्न्तगत लड़की की शादी पर उसमें से लोन मिल सकेगा लोन के लिए श्रमिक डिपॉजिट भी कर रहे हैं

श्री राम सिंह भाई वर्मा] भेकिन लोन किस में से मिले क्योंकि एम्पलाइज ने प्राविडेंट फंड की वह रकम जमा ही नहीं कराई। जब ऐसे मामलों में प्राविडेंट फंड का नाम आता है तो हमारा कलेजा जलता है प्रोविडेंट फंड पत्नी धन है, प्राविडेंट फंड स्त्री धन है उस धन को हाथ लगाना भी पाप है। लेकिन मिल ग्रान्ट सरकार को तो भंगूठा दिखाते ही हैं परन्तु जो श्रमिक अपना खून और पसीना बहाता है उसको उसका पैसा न देते हुए उसको पैसे से कारखाना चलाये यह तो अधरे है। गवर्नमेंट से हम कहते हैं साहब, यह अधरे से चल रहा है तो बरसों तक सुनवाई नहीं। जैसा कि श्रम मंत्रीजी ने बताया कि प्रविडेंट फंड के बकाया 3 करोड़ से 20 करोड़ रुपये हो गये, मैट्रड यूनियनों को मुबारक बाद देता हूँ कि उन्होंने जगह-जगह भ्रान्दोलन किए, घेराव किये हड़तालें कीं और उनको मैं जायज मानता हूँ, क्योंकि उनका पैसा न दें, उनका लड़किया कुंवारी रहें, उन्हें जमीन खरीदनी है उन्हें मकान खरीदना है, और पैसे न मिलने से तीन तीन साल हों जायें तो मकान की कीमत कितनी बढ़ जाती है? जमीन की कीमत कितनी बढ़ जाती है? जब उनकी धनराशि जमा है तो क्यों नहीं देते है यह सरकार की कमजोरी है। मैं अपने यहां की ही बात करता हूँ श्रम मंत्री महोदय ने सब मिलाकर बीस करोड़ रुपया बताया मैं एक मिल की बात करता हूँ, जब उसने प्रोविडेंट फंड जमा कराना बन्द किया तो मैं वहां के श्रम मंत्री, उद्योग मंत्री, सब मंत्रियों से कहता रहा लेकिन कुछ न हुआ मुझे ऐसा लगा जैसे मदिर में देव के नाम निर्जीव पत्थर रहता है, कोई फायदा नहीं हुआ। मेरे यहां की उस मिल में 1966 में मैं 18 लाख का प्राविडेंट फंड बाकी था, मैं सबको कहता रहा और फिर दूसरे साल बढ़कर 31 लाख हो गया

एक माननीय सदस्य : कौन सी मिल ?

श्री राम सिंह भाई वर्मा : इन्दौर माल्वा यूनाइटेड मिल।

फिर 1969 में 50 लाख हो गया, फिर

1970 में 62 लाख हो गया और फिर 1971 में 80 लाख हो गया। यह तो हनुमान जी की छूट की तरह बढ़ता ही गया और हालत यह हो गई कि उस मिल पर प्राविडेंट फंड, एम्पलाइज स्टेट इंसीरेंस और बिजली बोर्ड का पैसा मिलाकर डेढ़ करोड़ रुपये से ज्यादा हों गया, मिल का सब कुछ बेच दे तो भी उतना पैसा नहीं चुकाया जा सकता। गवर्नमेंट ने बाद में उसे टेक ओवर किया और टेक ओवर करने के बाद कहते हैं कि मजदूरों को उसमें हिस्सेदार बनना चाहते हैं यानि वह मिल दिवालिया हो गई, चल नहीं सकती तब मजदूरों की हिस्सेदार बनाना चाहते हैं और जब यह मिल प्राफिट करती थी तब क्यों नहीं हिस्सेदार बनाया ?

यह हाल केवल प्राइवेट सैक्टर का नहीं है मैं पब्लिक सैक्टर के लिए भी निवेदन करना चाहता हूँ। एक मिल है स्वदेशी काटन मिल जो गवर्नमेंट चला रही है उस पर 1969 से 24 लाख प्रविडेंट फंड की रकम बकाया थी, वह रकम 1970 में 34 लाख रुपया हो गई, 1971 में 42 लाख हो गई और अभी 1972 की वेंच्यूसरिटी मुझे नहीं मिली है लेकिन मुझे विश्वास है कि वह ज्यादा हो होंगे। मैं यह निवेदन करना चाहता हूँ कि हम मजदूरों को कैसे समझा सकते हैं ? हम नहीं समझा सकते। जब हम ग्रिहिंग और मर्य की बात करते हैं, नेगोशिएशन, कमिनिंगन और आक्ट्रिशन की बात करते हैं तब कोई नहीं सुनता और जब मजदूर कायदे-कानून एक तरफ रख देते हैं और डडा लेकर खड़े हो जाते हैं। तब अपने आप सरलता से गवर्नमेंट उस काम को करती है। यह सोचने और विचार करने की बात है।

दाखिले के लिए बताना चाहता हूँ कि प्राविडेंट फंड की रकम में से मकान खरीदने के लिए या मकान बनाने के लिए पैसा लेना हो तो कानून के अनुसार मजदूर को यदि जमीन खरीदनी होती है तो उस जमीन का पट्टा और यदि मकान खरीदना हो तो उस मकान के मलिकयत के जी कागजात

है वह प्राविडेंट फंड कमिशनर के सामने पेश करने होते हैं तभी लोन मिल सकता है। वह कागजात प्राविडेंट कमिशनर के पास ही रहते हैं। लेकिन जब वह सारा लोन चुक जाता है और मजदूर मांग करता है कि जमीन के पट्टे के कागज दो या मकान की मलिकियत के कागज दो जोकि आपके पास गिरवी रखे गए थे क्योंकि वह सारी रकम चुका दी है तो उसमें कहा जाता है कि कागजात का पता नहीं है। इस तरह की हालत है।

अभी आपने सुनी मनिस्टर साहब ने निवेद किया, मुझे वह सुन कर बड़ा आश्चर्य हुआ कि कितना कमजोर इनका यह अर्नेडमेंट है कि अगर किसी ने दिवाला निकाल दिया और उसने प्राविडेंट की रकम दी नहीं है तो मजदूरों के वेतन में काटी गई रकम को देने में प्राथमिकता देगे लेकिन कानून में यह लिखा है कि कि जितनी रकम वेतन में से काटी जायेगी उतनी ही रकम एम्प्लायर भी मिलेगी तो मिलाई जाने वाली रकम का क्या होगा? उसके लिए कुछ प्रावधान नहीं है। मैं यही जानना चाहता हूँ कि यह अर्नेडमेंट आपका पाम हो गया तो क्या 20 करोड़ के लिए एम्प्लायर्स को आप जेल में डालेंगे—यह नहीं बताया। साथ-साथ यह भी जानना चाहता हूँ कि अगर पार्लमेंट यह अर्नेडमेंट पाम कर देती है तो जिन-जिन पब्लिक सेक्टर पर बकाया रकम है क्या उन्हें भी आप जेल में डाल देंगे? और साहब, कोर्ट्स का चक्कर ऐसा है कि भगवान शमशान में ले जाये लेकिन कोर्ट्स में नहीं जाये। बुरी हालत है कोर्ट्स की। हम हलाल में विश्वास नहीं करते, हम तो झटके में विश्वास करते हैं कि एक में ही इधर से उधर कर दिया जाये। हमदार बेड़ा पार। यदि आप सौ बसूली नहीं होती तो हम बसूली कर लेंगे। हम तो उन्हें शमशान में भी नहीं छोड़ेंगे, कब से निकाल कर बसूल कर लेंगे, आप कहें कि हमसे बसूल नहीं होता है।

मैं ज्यादा डिटेल्स में जाना नहीं चाहता। इतनी कमजोरियाँ हैं कि अर्नेडमेंट पास हो जाने के बाद मुझे शका है कि मजदूरों का प्राविडेंट फंड का पैसा सेफ नहीं है। इस लिए मैं ने ग्रेच्युटी की रकम के पैसे लिए भी एक अर्नेडमेंट रखा था, सीधी सादी बात है कि यह सरकारी तिजोरी में जमा होना चाहिए। आज भी मैंने मनिस्टर साहब को एक लेटर लिखा कि एक मिल ने 60 लाख का नेट प्राफिट किया और उसके बाद उससे से 40 लाख रुपया पिछले साल की ग्रेच्युटी की बकाया रकम, खर्च में डाले है, अगर सरप्लस में से माइनस करे तो समझ में आ सकता है लेकिन जो कपडा उत्पादन हुआ है 12 महीने का उसे उत्पादन खर्च में कैसे डाल सकते हैं।

इस प्रकार 60 की जगह उन्होंने 20 लाख नेट प्रोफिट बताया है। मैं तो वेलैन्स शीट देखता हूँ अच्छी तरह से। अगर उनकी वेलैन्स शीट की चीर फाड़ कोई कर सकता है तो मैं कर सकता हूँ। मेरे उस्ताद श्री नन्दा जी ने और गांधी जी ने यही कहा कि तुम्हें बर्नियों से डील करना है तो डबल बर्निये बनो, इस हाथ ले और बन्द करले, दूसरा हाथ बढ़ाओ। जोड़ना, तोड़ना नहीं।

पारिवारिक पेंशन लोगों को ऐसा लगता है कि बड़ी अच्छी चीज होगी मजदूर परिवार के लिए पेंशन यह क्या बला है समझने की जरूरत है। पेंशन मजदूरों को नहीं मिलती। पेंशन इस कानून के अन्तर्गत परिवार को मिलती है। अगर मजदूर बूढ़ा हो गया या मिल से रिटायर हो कर चला गया हो तो उसे पेंशन नहीं मिलेगी, उस के परिवार को मिलेगी। और परिवार को भी कब मिलेगी? मरने पर परिवार को पेंशन दिलासे के लिए मजदूर को मरना होगा। और वह भी उसे मरना है तो उसकी 60 वर्ष की उम्र होने से पहले मरना होगा। 60 वर्ष बाद में मरा तो नहीं मिलेगी। मजदूर तो समझता नहीं है। उसे ऐसा लगता है कि घर वाले दुखी हैं अपने

[श्री राम सिंह भाई बर्मा]

से काम होता नहीं है तो जहर खाकर मर जाओ कम से कम बीबी को पेंशन मिलेगी। आप ऐसे कानून बना हूँ करना क्यों सिखाते हो। आप ऐसे कानून बनाइये कि श्रमिक काम करता है और उसकी उम्र ज्यादा हो गयी और वह रिटायर होता है तो उसे प्रेच्युटी तो मिलेगी ही, लेकिन जब तक जिन्दा रहेगा उसे वेतन का श्रमिक हिस्सा वेतन के तौर पर मिलेगा और अगर वह मर जाता है तो उसकी बीबी को पेंशन मिलेगी और अगर बीबी मर जाय तो कुंवारी लड़की को पेंशन मिलेगी। लड़का बड़ा है तो उसे पेंशन नहीं मिलेगी। पारिवारिक पेंशन लागू करने के पहले से ही हम केन्द्र के मिनिस्टर्स से बात करते थे कि उसको लागू कैसे किया जाय, पेंशन कैसे बनायी जाय, और यह उद्देश्य था कि प्राविडेंट फंड का जो पैसा है, 8 प्रसेंट जो मजदूरों से काटा जाता है वह तो कटना रहना चाहिए लेकिन मेरा सुझाव था कि प्राविडेंट फंड 8 परसेंट से 10 परसेंट करना चाहिये और उसमें से 2 प्रसेंट जो है उसे पारिवारिक पेंशन में ले जाना चाहिए और 2 प्रसेंट एम्प्लायर मिलाये। यह उद्देश्य था। लेकिन हुआ क्या कि जो 8 प्रसेंट प्राविडेंट फंड मिलता है उस में से ही 2 प्रसेंट काट कर पारिवारिक पेंशन में रखा है। दिया कुछ भी नहीं है, वह तो मजदूरों के पैसे में ही काट कर पारिवारिक पेंशन कर दी है। मेरा निवेदन है कि श्रमिकों के लाभ के सीधे मात कानून बनाने चाहिए, ताकि उन को फायदा मिले। इस लिए सीधी मादी बात यह होनी चाहिए कि मजदूरों की जितनी रकम कटनी है वेतन के दिन वह रकम और कानून के अनुसार कम्पनी द्वारा मिलाई जाने वाली रकम 20 दिन के अंदर सरकारी खजाने में जमा होनी चाहिए। अगर जमा नहीं की है तो मिल का जो माल है मजदूरों ने जों तैयार किया है उस को जप कर निलाम कर प्राविडेंट फंड की रकम वसूल करनी चाहिए। अगर ऐसा

नहीं होगा तो अशान्ति होगी जिस के परिणाम स्वरूप प्रोडक्शन गिरेगा, राष्ट्र की इकानामी खतरे में पड़ेगी और फिर अराजकता पैदा हर्गै।

SHRI SAMAR MUKHERJEE (Howrah): Mr. Chairman, Sir, after a long hesitation, the Labour Ministry has taken one step to implement the recommendations of the National Commission on Labour as well as of the Estimates Committee. He has correctly said that we are not satisfied with this step, for, more strong measures are necessary to undo the wrongs and the criminal misappropriations which they are doing with the huge funds accrued from the sweat and toil of the workers. Very strong and stringent measures are absolutely essential. The Bill has certain loopholes which requires complete plugging. Without that, taking advantage of those loopholes, the corrupt employers will escape the punishment. The Bill does not cover the manipulations and the various other machinations adopted by the employers such as lakhs of employees being kept out of membership in order to escape their liability to contribute—this loophole has not been plugged.

Another aspect is that the workers are not supplied with the statements of their provident fund amounts, and there are various manipulations in the accounts in order to avoid proper check-up and to evade their contributions. These manipulations and malpractices have not been covered by this Bill.

It is also our experience that, when each year the amount of default is increasing in a big scale, even what little penal provisions are provided in the existing law have not been properly used by the P.F. authorities, and it has also been found that, even in cases where the Provident Fund Commissioner has proceeded against some employers, there has been intervention from the State Government or sometimes even from the Central Government on the pretext that there

may be closure of those concerns or factories if the proceedings were pursued. On these pleas sometimes the State Governments and sometimes even the Central Government intervene and proper steps have not been taken. All these show what an amount of pull the big employers have on the Governments and on the administration and how they can escape the responsibility and liability from payment of their part of contribution as well as how they can misappropriate the amount collected from the workers. As a result, the social security measures have suffered and all the statutes have become merely formal.

So, our suggestion is that the Provident Fund Commissioner must function in the interests of the workers. This categorical declaration must be there and his function should be under the direct supervision of the trade unions. That provision should also be made in the Bill. But it is not there. That is why even if the Bill is passed and enacted into law, though some strict measures have been suggested here, the Act will not be used in the interests of the workers and through the loopholes the employers will escape punishment.

In this context, I will cite some figures. The prosecutions and pending cases position as on 31.3.62 was this: prosecutions launched in 1961-62 was 3872 cases; the number of cases disposed of—2557 and pending cases—1315. This was the position in 1961-62. But the position as on 31-3-71 was this: number of prosecution cases pending at the beginning of the year—11656; new cases added—5707, number of cases disposed of—3254. So the number of cases pending with the courts was 14109. This shows the higher percentage of increasing defaults. If this is to be checked, the question of co-operation of the provident fund employees becomes very important. In this respect the Government must take proper steps so that the employees can be associated with stopping this type of defaults

and misappropriation and wrong manipulations. That is why their participation in the functioning of the provident fund administration should be encouraged.

In this regard, I may raise the demand of the Federation which is called Progressive Provident Fund Employees' Federation. They are agitating for a long time for their recognition. The Government must consider their demand. This Progressive Provident Fund Employees' Federation of India has placed a Charter of Demands containing 20 points. They want recognition. They want restoration of their pay cut for 23 days in Kerala and in Tamilnadu following the agitation. The conditions of recognition are entirely anti-labour and are so strict actually that this federation carrying the confidence of the mass of the employees could not have any scope of getting recognition if such conditions are imposed. The conditions must be changed, so that democratically, the question of recognition could be decided upon. This is my submission.

The Central Board of Trustees appointed a Sub-committee. What is the structure of the Central Board of Trustees? The employees have demanded that their representatives should also be associated with the Central Board of Trustees. They have also demanded that the recommendations of this sub-committee should be published early and that there should be no delay in this. They have also demanded that their workload should be reduced. In their Memorandum they have mentioned that the Employees Provident Fund Manual has stated that the distribution of work has to be made at the yard-stick of 1500 accounts per auditor on accounts side and 35 files per auditor on enforcement side. The present position about distribution of work is 200 files per auditor on enforcement side and 2200 accounts per auditor on the accounts side on an average. The fact is that when this type of workload is there the disposal of the work is bound

[Shri Samar Mukherjee]

to be further delayed and the very purpose of the Act will be defeated. Therefore they have demanded that it should be 1000 accounts per auditor on accounts side and 35 files per auditor on the enforcement side. These are the demands which have already been placed before the Ministry. They have demanded the efficient functioning of the Employees Provident Fund Authority, which will curb mis-appropriation and defaults in respect of provident fund dues. That is why I am demanding the acceptance of their demands.

With these words, Sir, though we are not satisfied, still, we support the steps recommended in this Bill.

श्री राम नारायण शर्मा (घनवाद)

प्राविडेंट फंड एंड फैमिली पेंशन एमेडमेंट बिल 1973 का समर्थन करने के लिए मैं खड़ा हुआ हूँ। मंत्री महोदय ने इस बिल को पेश करते समय कहा है कि नेशनल कमिशन आफ लेबर और पार्लियामेंट की एस्टीमेट्स कमेटी, इन दोनों की सिफारिशों के ऊपर इस में जो पैनलटी की क्लॉज है उसको और भी स्ट्रिजेंट बनाने के लिए, एम्प्लायर्स जो डिफाल्ट करें उनके लिए कम्पलसरी इम्प्रिजनमेंट हो और एम्प्लायीज का जो शेयर है वह फर्स्ट चार्ज हो, इस सशोधन विधेयक को उपस्थित किया गया है।

17 hors.

ये तीनों बातें बहुत महत्वपूर्ण हैं। सरकार 1971 में ही यह वादा करती रही है कि वह पैनल क्लॉजेज को और भी सख्त बनायेगी। इस बिल के पास होने पर वादा पूरा होता नजर आता है। लेकिन, जैसा कि अन्य वक्ताओं ने बताया है, वास्तव में इस विधेयक से वे आशाएँ पूरी नहीं हो पाती हैं, भ्रष्टाचारी ही रहती जाती हैं।

क्लॉज 4(ए) में यह प्रावधान किया गया है कि एम्प्लॉयर्स कान्ट्रीब्यूशन के पेमेंट में डिफाल्ट के लिए कम से कम तीन महीने की

सजा होगी, लेकिन इस सब-क्लॉज के अन्त में यह प्रोवाइजो दे दिया गया है :

"Provided that the court may, for any adequate and special reasons to be recorded in the judgment, impose a sentence of imprisonment for a lesser term or of fine only in lieu of imprisonment."

ऊपर इम्प्रिजनमेंट की जो टर्म रखी गई है, नीचे प्रोवाइजो में "लेस टर्म" रख कर उसको खत्म कर दिया गया है और इम्प्रिजनमेंट की जगह फ़ाइन कर दिया गया है। नेशनल कमिशन आफ लेबर और एस्टीमेट्स कमेटी की सिफारिशों के अनुसार इस क्लॉज में जो सजा रखी गई है, उसको प्रोवाइजो में खत्म कर दिया गया है।

क्लॉज 5 के द्वारा प्रिंसिपल एक्ट में जो नया सैक्शन 14 एसी जोड़ा गया है, उसमें सब-सैक्शन (1) में यह प्रावधान है कि प्राविडेंट फंड मनी का डिफाल्ट काम्प्लीजेल आफेंस होगा, लेकिन जब सट्रल प्राविडेंट फंड कमिशनर या सेंट्रल गवर्नमेंट द्वारा नाम-जद कोई अधिकारी जाच-पडताल कर के केस करेगा, तभी वह काम्प्लीजेल आफेंस होगा। जिम का रुपया काटा गया है, लेकिन जमा नहीं हुआ है, उसको इस तरह का केस करने का कोई अधिकार नहीं होगा। सरकार को यह प्रावधान रखना चाहिए था कि सबस्क्राइबर को भी केस करने और अपना रुपया वसूल करने का अधिकार होगा। मैं यह नहीं कहता कि उसको ही अधिकार रहता, मेरा कहना कि उसको भी अधिकार रहता।

क्लॉज 7 के द्वारा प्रिंसिपल एक्ट में नया सैक्शन 14 सी जोड़ा गया है, जिम में प्रावधान किया गया है कि कोर्ट रुपया जमा करने के लिए आर्डर देगी, उस के लिए समय निर्धारित करेगी और इस आशय की एप्लिकेशन मिलने पर उस समय को एक्स्टेंड भी कर देगी, लेकिन उस एक्स्टेंड पीरियड में एम्प्लॉयर सैफंड कन्ट्रिब्यूट आफेंस का

अपराधी नहीं माना जायेगा। आप जानते हैं कि यह काम तां लोग बड़ी आसानी से कर सकते हैं। वे कोर्ट से एक्जैटेशन लेते जायेंगे और व इनस्टालमेंट दें या न दें, समय बढ़ाने जायेंगे ताकि तब तक वे सैकड़ ऑफिस के लिए लायबल न हों।

ये तीन लैकुना बहुत खटकते हैं। जो तीन प्रावधान किये गये हैं, उन में एक एड बट लगा कर पहले की सी स्थिति बनाए रखी गई है। इस से यह मालूम होता है कि इस बिल की जो यह मशा बताई गई है कि पीनल क्लाजीज को स्ट्रिजेंट बनाया जाये, वह मशा सफनीभूत होने वाली नहीं है।

यह बिल कितने विलम्ब से लाया गया है, लेकिन फिर भी इस में बहुत सी बातों की व्यवस्था नहीं की गई है। मंत्री महोदय ने बताया है कि प्राविडेंट फंड के एरियरज पिछले बारह साल में 3,65 लाख रुपये से बढ़ कर 20,65 लाख रुपये हो गये हैं प्रोग वे बढ़ते जा रहे हैं। इतना ही नहीं मालिक या प्राविडेंट फंड कमिशनर की कोई जिम्मेदारी नहीं है कि वे देखें कि जब सबस्क्राइबर ने सबस्क्राइब किया तो उस की मानाना रसीद उस के पास पहुंच जाये। मालिकों को रसीद दे दी जाती है, लेकिन जब मानिक खुद डिफाल्टर रहना है, तो वह क्यों मजदूरी को रसीद देगा, जिस में उन को मानूम हा जाये कि उस मालिक ने पैसे जमा नहीं किये। सरकार को चाहिये कि वह मजदूरी और उन की यूनियन्स को बताये कि अमुक अमुक मालिक डिफाल्ट कर रहे हैं। लेकिन वर्तमान स्थिति प्राविडेंट फंड की आर्गनाइजेशन को सूट करती है, क्योंकि अगर पैसा जमा नहीं हुआ और रिपोर्ट नहीं आयी, तो उस को भी सालाना हिसाब तैयार नहीं करना पड़ता है। इसी तरह सारी गड़बड़ियां और अड़चने चलती रहती हैं।

मंत्री महोदय ने नेशनल कमीशन आफ लेबर का बिक्र किया है। मैं उन का ध्यान दिलाना चाहता हूं कि उस कमीशन ने यह भी

रीकमेण्ड किया है कि प्राविडेंट फंड का कान्ट्री-व्यूशन जहां 8 परसेंट है, वहां उस को बढ़ा कर 10 परसेंट कर दिया जाये और जहां 6½ परसेंट है, वहां उस को बढ़ा कर 8 परसेंट कर दिया जाये। मैं खयाल है कि सरकार का ध्यान उधर नहीं गया है।

17 08 hrs.

[Mr DEPUTY-SPEAKER in the Chair]

जब यह बिल नेशनल कमीशन आफ लेबर की मिकारिशों के आधार पर इन्ट्रो-ड्यूशन किया गया है, तो इस में कमीशन की एक मिकारिश को लागू करना और दूसरी का लागू न करना उचित नहीं लगता है। इस बिल को लान में दो बरस से अधिक का विलम्ब हा गया है। मैं चाहूंगा कि सरकार को इस काम को तो नहीं रोकना चाहिए लेकिन उस को एक दूसरा एमेंडिंग बिल जल्द से जल्द लाना चाहिए, जिस में कान्ट्रीव्यूशन के रेट को कमीशन की मिकारिशों के अनुसार बढ़ा देना चाहिए।

लेबर डिपार्टमेंट में एक और प्राविडेंट फंड स्कीम है—कोलमाइन्ज प्राविडेंट फंड स्कीम। उस को अपरेट करने की जिम्मेदारी उस की है। कोलमाइन्ज का नेशनलाइजेशन हो जाने के बाद उस स्कीम की अलग जरूरत नहीं है। मैं आप्रह करूंगा कि जब सरकार अगला बिल लाये, तो वह उस में कोलमाइन्ज प्राविडेंट फंड को भी इस में एमलगेमेट करने की व्यवस्था कर दे, क्योंकि कोलमाइन्ज प्राविडेंट फंड की वर्किंग इस प्राविडेंट फंड से भी अधिक खराब है। वहां पर आप ने सुना कि 11 करोड़ 67 लाख के डिफाल्ट हैं। यहां तो करीब 66 लाख सबस्क्राइबर हैं तो उन का यह 20 करोड़ है और वहां सिर्फ माडे तीन लाख है तो उन का 11 करोड़ 67 लाख का डिफाल्ट हो गया है। इसलिए सरकार को चाहिए कि इस दिशा में कदम उठाए और इस का भी सशोधन ला कर के जल्दी से जल्दी इस के ऊपर कार्यवाही करे। अभी ही यह फैमिली

[श्री राम नारायण शर्मा]

पेंशन स्कीम का बिल पास हुआ है लेकिन यह देखने को मिलता है कि फैमिली पेंशन स्कीम का भी एरियर होना शुरू हो गया। इस विषय में भी मुस्तैदी से काम होना चाहिए। प्रेच्युइटी की विषय में भी एरियर है। वह तो खैर मालिकों को ही इकट्ठा करना है लेकिन सरकार को देखना चाहिए कि वह अलग एक फंड में जमा हो। ऐसा न हो कि मालिक उस को उसे चाहें तैसे इस्तेमाल करें। जहाँ तक प्राविडेंट फंड को लागू करने का प्रश्न है उत्तर प्रदेश की केन फंडेशन के जो एम्प्लॉई हैं वह प्राविडेंट फंड के मेम्बर हैं और केन कमिश्नर वह पैसे लेते हैं, अपने एम्प्लॉई से पैसे डिडक्ट करते हैं। तो उन को भी अपना शेयर जमा करना चाहिए। लेकिन जहाँ तक इन्फार्मेशन हमारी जाती है, उस संस्था की ओर से भी यही डिफाल्ट चल रहा है। यह गवर्नमेंट अडरटेकिंग है और इस के गवर्नमेंट अडरटेकिंग होते हुए भी संस्था की ओर से यह डिफाल्ट चल रहा है। इसलिए सरकार को उस दिशा में भी कार्यवाही करनी चाहिए।

इन्ही चन्द शब्दों के साथ इन सुझावों की तरफ सरकार का ध्यान आकर्षित करते हुए इस बिल का समर्थन करता हूँ।

DR RANEN SEN (Barasat): Sir, the amending Bill that is before us covers only a part of the problems of the employees' provident funds and family pension schemes and the Act itself cover a vast area and have many facts. The way the original Act has been formulated and also the family pension scheme have shown many loopholes and so there have been serious complaints from all sections of the trade union movement which is evident today from the speech made by Shri Ramsingh Bhai Verma of the Congress Benches and the Indian National Trade Union Congress. This shows how this family pension scheme as well as the Provident Funds Act and also the Provident Funds Scheme have ope-

rated so far. So, there is, as I said, a vast area which is covered and which requires a thorough probing and rectification. All the loopholes have to be plugged and new modifications and improvements have to be evolved for which a comprehensive Bill, covering all these points through the experience of the Provident Funds Commissioner, through the experience of the Regional Commissioners, through the experience of the trade union movement as well as of the Ministry, is needed. I say so because it is a social security measure for which the workers have to make payments. It is not a fact that only the employers or the Government have to make the payments. It is the workers also who make the payments. Therefore, the voice of the trade union movement has to be listened to. I know that all sections of the trade union movement are more or less unanimous as is evident from Shri Ramsingh Bhai Verma's speech, and also from Shri R N Sharma's speech—it is our opinion also—that a thorough and comprehensive Bill has to be brought forward. I want to ask, who are the persons who are big defaulters who have defalcated the workers' share of the provident fund? It is not possible to name everybody but at least the names of the big defaulters should be given when the Minister replies.

There is another shortcoming of this Bill. There are some provisions, though not quite stringent, to haul up the employers who defalcate the workers' contribution. But what about the employer's contribution which the employer has to pay legally? If that is not paid, under which provisions of law will you haul them up? This is another serious lapse in the Bill.

In regard to the family pension scheme last year or may be in 1971, in the consultative committee for the Ministry of Labour and Rehabilitation, some objections were raised. There is no scope here to go into it in detail but some trade union representatives

who are members of this House and who were members of that consultative committee said that whereas the old workers have the option to join the family pension scheme or not, for the new entrants it is compulsory and according to the calculations made by us, the workers lose by means of this scheme. The whole matter rested there. Meanwhile the new consultative committee came and we could not pursue the matter. So, I want to record it here that a section of the trade union movement—AITUC and CITU—have registered their objection to this scheme.

There is a provision here that if the employers do not pay the employees' contribution deducted from the wages for a period of more than six months, certain actions will be taken. But why wait for six months? We have sufficient experience. As Mr. Sharma said, since 1971 this House has discussed so many times the necessity of bringing a comprehensive amendment to the Provident Act. Here we find that unless the employer defaults for more than six months, nothing will happen to him. Why wait for six months? Why not take action after 2 or 3 months?

In the proviso to clause 4 it is said "impose a sentence of imprisonment for a lesser term or of fine". Why "or"? In the statement of objects and reasons the Minister says that it was the desire of the Estimates Committee as well as the National Labour Commission to introduce certain deterrent punishment to the employers. It is not a retaliatory method. It is the experience of the trade unions and the Government that there are thieves in industrial houses, big and small, who eat workers' money. So, there cannot be any leniency to those who have eaten or who are likely to eat workers' money. So, this proviso is very dangerous:

"Provided that the court may, for any adequate and special reasons to be recorded in the judgment"

Once the reasons are recorded, it will open the flood gates of litigation.

Under section 14AC, only the Central Provident Fund Commissioner or the officers authorised by him are entitled to put before the Presidency Magistrate or a First Class Magistrate, the cognizable offence. As usual with the labour laws, the aggrieved person will have no voice. He will have to run to the Provident Fund Commissioner or his authorised agent for redress of his grievance. So, it will depend upon the sweet will of the Commissioner or his agent to take action or not. This is a very unsatisfactory position. The Minister will say, this is a guard against frivolous charges being made against the employer. May I know how many cases of such frivolous charges are there as compared to the innumerable cases of wilful and deliberate defalcation of workers' money? If we weigh the two, we come to the conclusion that the aggrieved party should have the right to initiate action.

Coming to clause 7,—section 14C(1) the way the paragraph has been formulated, it appears that there is some lacuna. It says:

"...the court may, in addition to awarding any punishment, by order in writing require him within a period specified in the order (which the court may, if it thinks fit and on application in that behalf, from time to time, extend)...."

How long can the court go on extending the time? That has not been clearly stated in this Bill.

I have pointed out some of the important lacunae. Shri Shastri and myself have given notice of some amendments which we will move and speak on them at the clause by clause consideration stage.

Lastly, I come to the recognition of trade unions in the office of the Commissioner for Provident Funds.

[Dr. Ranen Sen]

particularly the All India Provident Fund Employees' Federation. Shri Samar Mukherjee mentioned one name and I am mentioning another name. As usual, there is multiplicity of trade unions in such organisations. Government will have to recognise one representative union. In this connection, I welcome the suggestion of Shri Mukherjee that the recognition of trade unions should be on a democratic basis. The only democratic method is the system of secret ballot.

In some of the trade unions there are outsiders holding the offices of President or other offices. I understand that Shri Vayalar Ravi is the President of one such union, even though he is an outsider. In both the railway federations the outsiders are Presidents: so also in Defence. Why should you allow outsiders to be office-bearers in these unions? This aspect should be considered.

Even though there are many loopholes and pitfalls in this Bill, which is not comprehensive, I still welcome it, taking it as a step forward. I hope before long a comprehensive Bill will be framed and brought here after consulting the trade unions so that it will satisfy the workers.

SHRI S. R. DAMANI (Sholapur): Sir, I support this Bill, which is based on the recommendations of the Dhebar Commission and the 116th Report of the Estimates Committee.

The provisions of the Bill seek to tighten the safeguards and to make the penalty more stringent against those who fail to deposit the amount collected from the workers towards their provident fund contribution. According to me, no leniency should be shown to such defaulters. The workers contribute this money out of their hard-earned wages and the employers are bound to deposit it with the Reserve Bank within the prescribed time. If there is any delay on their part in depositing this money they should be made to suffer for it.

It is a matter of regret that the arrears in the matter of deposit of provident fund contributions is increasing year after year. While in 1959-60 the amount of arrears was Rs. 3.65 crores, by the end of 31st March 1972 it has gone up to Rs. 20.65 crores. Although the amount of contribution to the provident fund has increased manifold the arrears is also mounting up, which is really alarming.

The working of the office of the Provident Commissioner requires some streamlining. Since their offices are located in different parts of the country, mostly near the industries, they generally know the parties who are likely to default. What arrangements are they making to collect the contributions from such defaulting parties on the pay day itself, preferably in cash? They are not doing anything in that direction.

MR. DEPUTY SPEAKER: He may continue when this Bill is taken up next time. We will now take up the Half-an-Hour discussion.

17.30 hrs.

HALF-AN-HOUR DISCUSSION

RELEASE PRICE OF STAINLESS STEEL SHEETS IMPORTED THROUGH M.M.T.C.

SHRI JYOTIRMOY BOSU (Dimond Harbour): Mr. Deputy-speaker, Sir, the import of stainless steel to India has acquired more stain than steel. The whole thing stinks and it is worse than the rag scandal that you have heard of.

From 1971-72, the Foreign Ministry gave enormous opportunities. To be exact, from 7.10.69, the import of stainless steel was far in excess and most of it went to the black market. The import entitlements were converted into stainless steel which had taken 200 to 300 per cent profit in the black-market. Although conversion to unspecified items is illegal, some licences are sold in the black market. There was a big rise in 1971-72, the year of grace of election, as compared to 1968-69. The collection of funds was necessary. The release prices